

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION  
CRL.M.Ps.No.4601 & 4602 of 2016  
IN  
CRIMINAL APPEAL NO.(S). 1488 OF 2015

DEVENDRA MOHAN

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR

Respondent(s)

O R D E R

After arguing the matter at some length, learned counsel for the appellant-applicant seeks leave to withdraw these applications (Crl.M.Ps.No.4601 & 4602 of 2016) for directions and exemption from filing official translation with liberty to the appellant to approach the High Court in appropriate proceedings in accordance with law.

Crl.M.Ps. No.4601 and 4602 of 2016 are accordingly dismissed as withdrawn with the liberty prayed for.

Interim protection granted to the appellant, by our Order dated 18<sup>th</sup> April, 2016, shall continue for a further period of four weeks from today.

We make it clear that we have expressed no opinion as to the merits of the contention that may be urged by the appellant before the High Court.

.....CJI.  
(T.S. THAKUR)

.....J.  
(A.M. KAHNWILKAR)

.....J.  
(DR. D.Y. CHANDRACHUD)

NEW DELHI  
DATED 11<sup>th</sup> JULY, 2016.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRLMP. NOS. 4601 & 4602/2016 in Criminal Appeal No(s). 1488/2015

DEVENDRA MOHAN

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR

Respondent(s)

(For directions and exemption from filing O.T. and office report)

Date : 11/07/2016 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s) Mr. Shri Singh, Adv.  
Mr. Shivendra Singh, Adv.  
Mr. Ramendra Mohan Patnaik, Adv.

For Respondent(s) Mr. P.S. Patwalia, ASG  
Mr. Amol Chitale, Adv.  
Mr. Tushar Bakshi, Adv.  
Mr. Mukesh Kumar Maroria, Adv.  
Mr. Uday Pratap Singh, Adv.  
  
Mr. Vishwajit Singh, Adv.  
Mr. Abhishth Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

After arguing the matter at some length, learned counsel for the appellant-applicant seeks leave to withdraw these applications (Crl.M.Ps.No.4601 & 4602 of 2016) for directions and exemption from filing official translation with liberty to the appellant to approach the High Court in appropriate proceedings in accordance with law.

Crl.M.Ps. No.4601 and 4602 of 2016 are accordingly dismissed as withdrawn with the liberty prayed for.

Interim protection granted to the appellant, by our Order dated 18<sup>th</sup> April, 2016, shall continue for a further period of four weeks from today.

We make it clear that we have expressed no opinion as to the merits of the contention that may be urged by the appellant before the High Court.

(MAHABIR SINGH)  
COURT MASTER

(VEENA KHERA)  
COURT MASTER

(Signed order is placed on the file)